

**THE SPECIAL PROTECTION GROUP (AMENDMENT)
ACT, 1995**

No. 4 of 1995

[6th March, 1995.]

An Act further to amend the Special Protection Group Act, 1988.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Protection Group (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on the 16th day of November, 1994.

2. In sub-section (1) of section 4 of the Special Protection Group Act, 1988 (hereinafter referred to as the principal Act), in clause (ii), for the words "five years", the words "ten years" shall be substituted.

3. (1) The Special Protection Group (Amendment) Ordinance 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Short
title
and com-
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Amend-
ment of
section
4.

Repeal
and
saving.

34 of 1988.

Ord. 1 of
1995.